GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 5866

TO BE ANSWERED ON THE 3RD APRIL, 2018/ CHAITRA 13, 1940 (SAKA)

CUSTODIAL DEATHS

5866. SHRI LAXMAN GILUWA: SHRI B. SRIRAMULU: SHRIMATI ANJU BALA: SHRI TEJ PRATAP SINGH YADAV: SHRI MANSUKHBHAI DHANJIBHAI VASAVA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been an increase in the incidents of illegal custody and custodial deaths in the country;

(b) if so, the details thereof and the total number of such cases reported during each of the last three years and the current year, State-wise;

(c) whether the National and State Human Rights Commissions have received representations/complaints in this regard;

(d) if so, the details thereof during the said period, State-wise;

(e) whether the Government is considering the recommendations of 273rd Report of the Law Commission that India ratify the United Nations Convention against torture and pass a law to prevent torture and if so, the details thereof; and

(f) whether the Government has issued directives to the State Governments/Police Department in this regard and if so, the details thereof along with the reaction of the States in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a) to (d) :- Based on the information received from National Human Rights

Commission (NHRC), the details of reported incidents of Illegal Custody and

Custodial Deaths are as under:-

LS.US.Q.NO.5866 FOR 03.04.2018

Item	2014-15 (From	2015-16 (From	2016-17 (From	2017-18(From
	01/04/2014 to	01/04/2015 to	01/04/2016 to	01/04/2017 to
	31/03/2015	31/03/2016	31/03/2017	28/02/2018
Un-lawful	964	1194	852	913
Custody				
(Police)				
Custodial Deaths	130	151	145	144
(Police)				
Alleged Custodial	108	153	32	35
Death (Police)				
Custodial Deaths	1588	1668	1616	1530
(Judicial)				
Alleged Custodial	213	146	15	17
Deaths (Judicial)				

It can be seen from the above table that the unlawful detention and custodial deaths in the country are showing mixed trend.

(e) "The Law Commission on 30.10.2017 submitted its 273rd Report on "Implementation of United Nations Convention against Torture and other Cruel, Inhuman and Degrading Treatment or Punishment" along with a draft "The Prevention of Torture Bill, 2017". As Criminal Laws are in the Concurrent List, this Report along with the draft Bill has been circulated to the State Governments/UTs for their views".

(f) Pursuant to the guidelines issued by the NHRC every death in custody, police or judicial, natural or otherwise, is to be reported to the Commission within 24 hours of its occurrence. In all such case, the Commission calls for various reports including the inquest, post-mortem, video-graphy of post-mortem, magisterial inquiry report for ascertaining foul play or negligence, if any which resulted in the death. During various workshops, seminars and camp sittings, the Commission sensitizes senior officers in State Governments for better protection of Human Rights.

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